

O.A.NO. 614 OF 2003

ORDER DATED 08 – 12 – 2005.

This Original Application No.614 of 2003 ( of Tapan Patnaik –VRS.- Union of India and others) was disposed of on 07-11-2005, basing on the instructions furnished by the Respondents in their M.A. No. 713 of 2005 filed on 03.11.2005 in O.A.No. 601 of 2003. While recording those instructions in the operative portion/Para-3 of the said order dated 07-11-2005, some factual misstatements crept in; which has been pointed out by filing the present Miscellaneous Application No.788 of 2005.

In the above premises after perusal of M.A. Nos. 713 and 788 of 2005, existing para-3 of our order dated 07-11-2005 is hereby substituted by the following paragraph:-

“3. Respondents having acceded to place the Applicant in the pay of scale of Rs.4500/- to Rs.7000/- with effect from 09.08.1999 and Rs. 5000/- to Rs.8000/- with effect from 28.04.2004,nothing survives in this O.A. for further adjudication. Therefore, this O.A stands disposed of”.

Registry to act accordingly.

The copies of our order dated 07.11.2005 (with necessary endorsement) and of this order be sent together to the Applicant and the Respondents.

Copies to and  
Dr. 2.11.05 a  
8.12.05 prepared  
for counsels  
for both sides.  
L.M.  
20/12/05  
S.C.S/100

*lalh*  
VICE-CHAIRMAN  
MEMBER (JUDICIAL)